

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.*97**

**TO BE ANSWERED ON THE 22ND NOVEMBER, 2016/AGRAHAYANA 1, 1938
(SAKA)**

MONITORING OF FOREIGN FUNDED NGOs

***97. SHRI A. ARUNMOZHITHEVAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the mechanism in place to monitor and regulate Non- Governmental Organizations (NGOs) receiving foreign remittance/ assistance/grants;

(b) whether the Government is considering to further tighten the monitoring of foreign funded Non-Governmental Organisations and if so, the details thereof; and

(c) whether the Government is also considering to make it mandatory for NGOs to have accounts only in banks with core banking facilities and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.*97 FOR 22.11.2016.

(a): The receipt and utilization of foreign contribution is regulated under the provisions of the Foreign contribution Regulation act, 2010 and the Foreign Contribution Regulation Rules, 2011.

(b): No Madam.

(c): As per Section 17 of the Act, every person who has been granted a certificate or given Prior Permission under Section 12 shall receive foreign contribution in a single designated account only through such one of the branches of a bank as he may specify in the application for grant of certificate. However, such person may open one or more accounts in one or more banks for utilizing the foreign contribution received by him. Bank for this purpose, means a banking company as referred to in clause (c) of Section 5 of the Banking Regulation Act, 1949 (10 of 1949).
